

F.No.398/05/DPO(AS)2003-Pt  
**Directorate of Logistics**  
Customs and Central Excise  
A wing, 4<sup>th</sup> floor, Lok Nayak Bhawan  
Khan Market, New Delhi-110511.

Dated Oct 2013

To

DGRI/DGCEI  
Commissioners of Customs (All)  
Commissioners of Customs and Central Excise (All)  
Commissioners of Central Excise (All)

Madam/Sir,

**Sub: Suggestions/comments on the Draft Disposal Manual.**

Ministry vide letter 711/15/2013-Cus(AS) dated 6.8.2013 had constituted a Working Group comprising of Commissioner, Directorate of Logistics, Additional Commissioner, Delhi Customs (Preventive) and Additional Director, DGRI, New Delhi with the mandate to put up Draft Disposal Manual. It was also directed that Draft Disposal Manual may be put up on the CBEC website for seeking comments of the field formations.

2. The members of the Working Group had two meetings in which various issues relating to the Disposal of seized and confiscated goods were discussed in detail. A Draft Disposal Manual has been prepared, which is based on the provisions contained in Customs Act, 1962 and rules made thereunder and instructions issued by the Board from time to time. It has also incorporated some time frames/ procedures for disposal of such goods, though they are not specifically mentioned in the Customs Act, 1962 or the regulations made thereunder or instructions issued by the Board. These may be requiring approval of the Ministry, the details of which is enclosed with the letter at Annexure A. The Draft Disposal Manual has been uploaded on the Department of website i.e. [www.cbec.gov.in](http://www.cbec.gov.in).

3. It is requested that comments on the content of the report may be given to improve it further. It is requested that the specific comments in respect of the following may also be made:

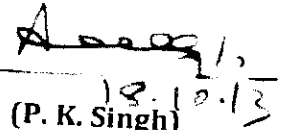
- a. Experience of *e-auction* and need for any change.
- b. Hardship faced by them in disposing of goods under Section 110(1A) of the Customs Act, 1962 and suggestions to overcome the hardship.
- c. Expansion and/or deletion of goods mentioned in categories I,II, III and IV.

- d. Problems faced in disposal of unclaimed/undeclared and time expired bonded goods and suggestions to improve disposal.
- e. Problems encountered in disposal of currencies, narcotics, diamonds, precious and semiprecious stones, gold, silver and other precious metals.

4. It is requested that your suggestions should reach to the office of Directorate of Logistics within 15 days, by 4.11.13, so that the final Draft Manual, after compilation can be put up for approval of the competent authority. The suggestions may also be sent on [cbeclogistics@gmail.com](mailto:cbeclogistics@gmail.com) or [prabhjeetgulati@gmail.com](mailto:prabhjeetgulati@gmail.com).

**Encl: As above**

Yours faithfully,

  
18.10.13

**(P. K. Singh)**

Commissioner (Logistics)